

(c) No.

(d) Ministry of Finance, Department of Economic Affairs has issued guidelines for simplified procedure for making expenditure from the Nirbhaya Fund. Ministry of Women and Child Development in consultation with the Ministry of Finance, Department of Economic Affairs has also issued guidelines for proposals from Central Government Ministries/Departments, States/UTs to be funded under Nirbhaya Fund.

The Ministry of Women and Child Development receives various proposals under Nirbhaya Fund from Central Ministries and State Governments to cater to women's safety and security. Subsequently, EC meetings are conducted and these proposals are considered. Once these proposals are recommended by the EC, funds are released to the implementing agencies by the Central Ministries as applicable. The Ministries and State Governments have been requested on 10th April, 2017 and reminded on 1st August, 2017 to send innovative proposals that can enhance the security and safety of women.

Review of national plan of action for children, 2016

2875. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has developed implementation, monitoring and review system for National Plan of Action for Children (NPAC), 2016; and

(b) if so, the details of progress made in the areas such as constitution of National and State Level Coordination and Action Groups (NCAG and SCAG), development of data collection and analysis mechanism and decentralized child budgeting?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) The National Plan of Action for Children 2016 largely draws upon the existing programmes and schemes of various Ministries/Departments. It is the endeavour of the Government to optimize existing framework of service delivery and converge ongoing schemes and programmes of the Government to achieve intended benefits for children.

(b) This Ministry is actively engaged in the process.

Cases pending in POCSO courts

2876. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry is aware that, as on July 31, 2016, figures by Delhi State Legal Services Authority (DSLISA) showed that 4,274 cases were pending in 11